Part II—Section 3—Sub-section (i)

Published by Authority

New Delhi, Wednesday, July 28, 2010/Sharavana 6, 1932

G.S.R. 639(E).—In exercise of the powers conferred by Section 15 of the Government Savings Banks Act, 1873 (5 of 1873), the Central Government hereby makes the following rules to further amend the Senior Citizens Savings Scheme Rules, 2004, namely:—

1. (1) These rules may be called the Senior Citizens Savings Scheme (Amendment) Rules, 2010.

(2) They shall come into force on the date of their publication in the Official Gazette.

In the Senior Citizens Savings Scheme Rules, 2004 in rule 8, for sub-rule 3 the following sub-rule shall be substituted, namely:

"(3) In case of death of a depositor before maturity, the account shall be closed and deposit refunded on an application in Form 'F' alongwith interest as applicable to the scheme till the date on which the depositor expired, to the nominee or legal heirs in case the nominee has also expired or nomination as provided in rule 6 was not made, as the case may be."
For the period between the day following the date of death of the depositor and the date on which refund is made, simple interest shall be paid at the rate applicable from time to time to savings accounts as provided in Rule 6 of Post Office Savings Accounts Rules, 1981”.

[F. No. 2-8/2004-NS-II]
M. A. KHAN, Under Secy.

Note:—The Senior Citizens Savings Scheme Rules, 2004 were published in the Gazette of India (Extraordinary) vide notification number G.S.R. 490(E) dated the 2nd August, 2004 and subsequently amended vide G.S.R. 706(E) dated the 27th October, 2004 and G.S.R. 176(E), dated the 23rd March, 2006 and G.S.R. 390(E) dated the 24th May, 2007.